

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
C.P-99/241-242/ND/2023  
CA/102/2024

**IN THE MATTER OF:**

**Ms. Puja Khaneja and Ors.**

**...APPLICANT**

**Vs**

**M/s. Om Innovation Call Services Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 14.05.2024**

**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Tishampati Sen, Ms. Riddhi Sancheti, Mr. Anurag Anand and Mr. Mukul Kulhari Advocates**

**For the Respondent**

**:Ms. Aakriti Dawar, Adv. for R3., Mr. Shresth Choudhary, Adv. for R2.**

**ORDER**

**CA/102/2024**

We have heard, Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent. With the consent of Ld. Counsels for both the parties, order issued in IA/30/2024 dated 27.09.2023 is continued for further payments for the months of May, June and July, 2024. List the matter on **04.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**